

[THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-DER): (a) and (b) During 1978-79, an amount of Rs. 1189.28 lakhs has been allocated for adult education including Rs. 550.00 lakhs in the Central Budget and Rs. 639.28 lakhs in the Budgets of the States and Union Territories. A statement indicating the State-wise break-up of Rs. 639.28 lakhs provided in the Budgets of the States and Union Territories, is attached.

The National Adult Education Programme was formally launched on 2nd October, 1978. It aims at extension of educational facilities to about 100 million illiterate persons, within a period of about five years. The target for 1978-79, which is also the preparatory year, was 1.5 million. The progress in regard to exact coverage as well as the actual State-wise expenditure against the budget allocations will be known after information from all States and Union Territories has been furnished by them after the close of the financial year.

Statement

Amounts provided in the State/Union Territory Budget for Adult Education during 1978-79

(Rs. in lakhs)

S. No.	State/Union Territory	Amount provided in the State budget for Adult Education
1.	Andhra Pradesh	8.05
2.	Assam	27.60
3.	Bihar	70.00
4.	Gujarat	59.00
5.	Haryana	20.00
6.	Himachal Pradesh	6.34
7.	Jammu & Kashmir	15.00
8.	Karnataka	23.80

†[] English translation.

S. No.	State/Union Territory	Amount Provided in the State budget for Adult Education.
9.	Kerala	30.00
10.	Madhya Pradesh	12.09
11.	Maharashtra	6.91
12.	Manipur	3.57
13.	Meghalaya	6.40
14.	Nagaland	6.45
15.	Orissa	22.00
16.	Punjab	11.56
17.	Rajasthan	31.00
18.	Sikkim	3.00
19.	Tamil Nadu	25.00
20.	Tripura	15.00
21.	Uttar Pradesh	123.75
22.	West Bengal	33.36
23.	A & N Islands	0.70
24.	Arunachal Pradesh	2.00
25.	Chandigarh	2.10
26.	Dadra & Nagar Haveli	0.20
27.	Delhi	65.00
28.	Goa, Daman & Diu	3.60
29.	Lakshadweep	0.77
30.	Mizoram	4.00
31.	Pondicherry	1.03
TOTAL		639.28

Facilities in M.I.G. flats of D.D.A. Lawrence Road Colony

1897. SHRI SHYAM LAL YADAV: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) what are the details of the common facilities sought to be provided under the MIG residential schemes of the Delhi Development Authority;

(b) what are the details of such facilities provided and breakup expenditure incurred on C-2 pocket MIG flats of Lawrence Road Colony of DDA;

(c) whether Government propose to refund the amount collected for the purpose from each allottee or provide such facilities if not already done; and

(d) if not, what are the reasons therefor?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) The details vary from scheme to scheme. Generally speaking, such common facilities are commercial shopping centres, sites for milk booths, parks, community halls, dispensaries, installations for water supply and lighting of common portions.

(b) One site each for commercial shopping centre and nursery school has been provided. The shopping centre has already been completed. Common facilities like stair-cases, open ground, paths, installation for water supply and lighting of the common portion have also been provided. As no separate account for expenditure on common facilities is maintained, it is not possible to furnish the details.

(c) and (d) As the common facilities have already been provided, it is not proposed to refund the amount recovered in this behalf.

Exorbitant rents charged by the D.D.A. and N.D.M.C.

1898. SHRI N. P. CHAUDHARI: SHRI KALP NATH RAI:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) what is the criterion adopted by Government to determine or adjudge the category of high income group, middle income group, lower income group and economically weaker section group of the Indian society for

purposes of residential accommodation;

(b) whether Government are aware of the paying capacity of the above mentioned groups for the rent in respect of residential quarters/flats built by D.D.A./N.D.M.C. and other Government and semi-Governmental agencies;

(c) whether Government are aware of the high rents fixed and being charged by the NDMC and DDA for the residential quarters from the persons of the said groups; and

(d) if so, what remedial action Government propose to take in this regard?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (d) The information is being collected and will be laid on the Table of the Sabha.

Amounts charged by DDA from the allottees of the Lawrence Road Residential Scheme

1899. SHRI SHYAM LAL YADAV: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that the Delhi Development Authority has charged Rs. 58,000/- to Rs. 60,000/- for a flat from the allottees of MIG flats at Lawrence Road Residential Scheme; and

(b) if so, what is the detailed break up of cost per flat with details of the amount paid to building contractors, Delhi Electric Supply Undertaking, Municipal Corporation of Delhi etc. alongwith the expenditure on work done departmentally?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) and (b) Information is being collected and will be placed on the Table of the Sabha.